

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 106

CP(IB) No. 108/Chd/Hry/2023

IN THE MATTER OF:

Aditya Birla Finance Ltd.

...Petitioner

Vs.

M/s Shiv Garg

...Respondent

Under Section: 95, IBC 2016

Order delivered on 15.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner	:	Mr. Sumit Puri, Advocate
For the RP	:	Mr. J Tarun Kumar, Advocate
For the Personal Guarantor	:	Mr. Mast Ram Chechi, PCS

ORDER

Vakalatnama has been filed by Ld. Counsel for the RP vide Diary No. 00528/1 dated 18.03.2024. The same is taken on record. It is stated by Ld. authorized representative on behalf of personal guarantor that objections have been e-filed. Let the hard copy of the same be filed during the course of day with a copy in advance to the counsel opposite. Response/rejoinder thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 16.07.2024 for arguments.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja